

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 335 of 2019**

**IN THE MATTER OF:**

**Trozen Sales Corporation**

**...Appellant**

**Versus**

**Shashi Distilleries Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Gulshan Kr. Sachdev, Advocate**

**For Respondent :**       **Mr. Anand Sanjay, Mr. M. Nuli and Mr. Suraj  
Kaushik, Advocates**

**ORDER**

**15.10.2019**       Mr. Anand Sanjay, learned counsel appearing on behalf of the Respondent (Shashi Distilleries Pvt. Ltd.) submits that in terms of the admitted claim, the Respondent has prepared a draft of 'State Bank of India' for Rs.2,50,000/- bearing No. 836976 dated 11<sup>th</sup> October, 2019, which has been handed over to Mr. Gulshan Kr. Sachdev, learned counsel for the Appellant for onward payment to the Appellant.

In the circumstances, we direct the Respondent to pay the rest of the amount of Rs. 2,91,068/- to the Appellant on or before 7<sup>th</sup> January, 2020.

The appeal stands disposed of aforesaid observations and directions.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc